

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, LATEHAR

Office Order No. 38 /2021

In view of the sudden prevailing hike in the active Covid-19 cases in the District of Latehar as per the report received in the late evening of 06.04.21 from the District Surveillance Unit (IDSP), Latehar dated 05.04.21 (Annexure no-I) and in the light of the direction issued vide letter no.05/R & G dated 14.01.2021 of the Hon'ble High Court of Jharkhand, Ranchi, related to the Standard Operating Procedure, the functioning of the Courts is hereby rearranged from Phase-III to Phase-II in hybrid manner (physical mode and virtual mode), adhering all the norms of Covid-19 as per the chart mentioned below:-

Phase	Proportion of physical Courts	Proportion of virtual Courts
Phase-II	1/3	2/3

Revised Roster arrangement as per Phase-II

Designation of the Judicial Officer	Monday	Tuesday	Wednesday	Thursday	Friday	Saturday
I/C Pr. Distt. & Sessions Judge	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court
Principle Judge Family Court	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court
District & Addl. Session Judge-I	Physical Court	Virtual Court	Virtual Court	Virtual Court	Virtual Court	Virtual Court
District & Addl. Session Judge-II-cum-Special Judge, FTC & Electricity Cases.	Virtual Court	Physical Court	Virtual Court	Virtual Court	Virtual Court	Virtual Court
District & Addl. Session Judge-III-cum-Special Judge, POSCO Cases	Virtual Court	Virtual Court	Virtual Court	Physical Court	Virtual Court	Virtual Court
District & Addl. Session Judge-IV	Virtual Court	Virtual Court	Virtual Court	Virtual Court	Physical Court	Virtual Court
C.J.M.-Cum-Sub Judge-II	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court
A.C.J.M.-Cum-Sub Judge-I	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court
S.D.J.M.-Cum-Munsif-Cum-P.M. J.J.B. (J.M.1st Class)	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court
Sri Mithilesh Kumar, J.M.-I-Cum-Addl. Civil Judge Jr.Division-I	Virtual Court	Physical Court	Virtual Court	Physical Court	Virtual Court	Physical Court
Sri Rahul Kumar, J.M.-I-Cum-Addl. Civil Judge Jr.Division-II	Virtual Court	Virtual Court	Physical Court	Virtual Court	Virtual Court	Physical Court

The courts functioning in physical mode as per roster shall take-up the matters listed in category-B & category-C, while the courts functioning in virtual mode shall take-up the matters listed in category-A.

The Advocates are requested to obey the guidelines of the Hon'ble Court. Their cooperation for smooth functioning of the physical/virtual courts is expected.

This order will be effective from 08.04.2021.

Inform all concerned.

Sd/-

Dated:
Latehar, The 7th day of April, 2021.

**I/C Principle District & Session Judge,
Latehar.**

Memo No.284 Dated 07.04.2021

Copy forwarded to:

- (i) All Courts including Principal Magistrate, J.J. Board, Latehar,
- (ii) The Deputy Commissioner, Latehar,
- (iii) The Superintendent of Police, Latehar,
- (iv) The President/ Secretary, District Bar Association, Latehar,
- (v) The Judge-in-Charge (Admin) Civil Court, Latehar,
- (vi) The Jail Superintendent, Latehar,
- (vii) The Public Prosecutor, Latehar,
- (viii) The Civil Surgeon, Latehar &
- (ix) The System Assistant (for uploading the same on the official website of the Judgeship)
for information and needful,



**Judge-in-Charge,
Civil Courts, Latehar**